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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 135/7/NCLT/AHM/2017

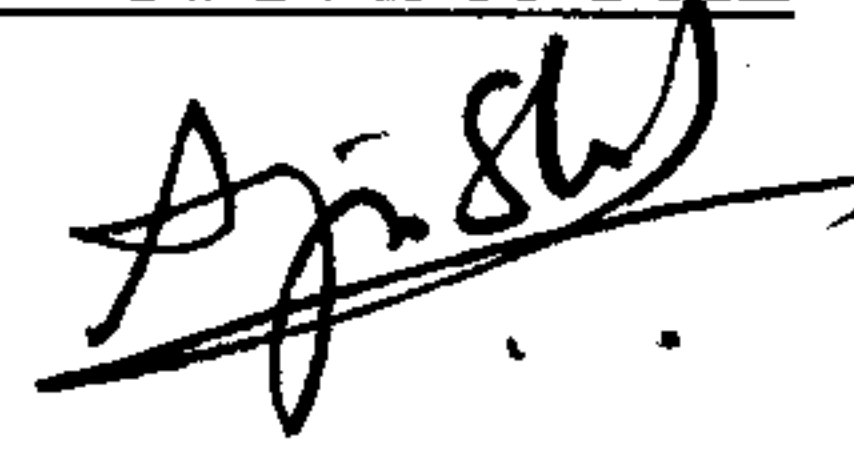

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Bank of Baroda.
V/s.
Vimal Oil & Foods Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debt	
2.	Animesh Bisht Abhishek Mukherjee Naveena Sahil M. Shah	Advocates	Financial Creditor - Applicant	

ORDER

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah with Learned Advocate Ms. Naveena present for Financial Creditor/ Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

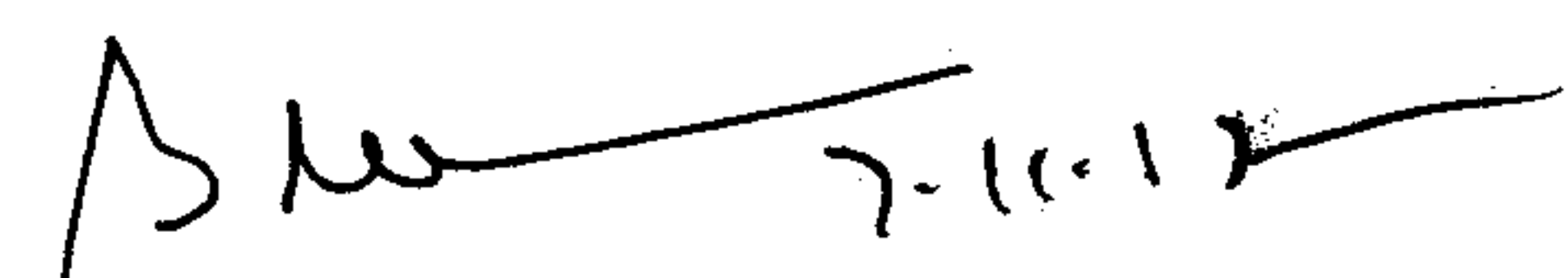
Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent.

Objections filed by Respondent.

Heard arguments of both sides on the authority letter.

Learned Counsel for petitioner wants to clarify that Deputy General Manager falls under one of the categories mentioned in "a to f" of the Board resolution dated 14.07.2017.

List the matter on 10.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.